

GOVERNMENT OF INDIA
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

No. 4/1/2020-IR
Dated: 23-03-2020

CIRCULAR

Subject: Management of Crew due to COVID-19 outbreak

In view of pandemic COVID-19 as declared by WHO as PHEIC (Public Health Emergency of International Concern), Ministry of Health & Family Welfare has issued following steps to be taken by crew members for international flights landing at Indian airports:

- a) The crew has to fill the Self-Declaration Forms, similar to passengers.
 - b) The crew needs to present the Self-Declaration Forms to the Health Authorities and clear the Health Screening at the respective Airports.
 - c) If a crew arrives in India, with symptoms, the crew has to declare the same to the Airport Health officials (APHO) and follow the isolation protocols as directed by the APHO.
 - d) During the stay in India, if the crew develops any signs/symptoms of COVID-19, they should immediately inform APHO for isolation and testing. The airlines should take the responsibility of monitoring the health of the crew members during their stay at India.
 - e) If a laboratory positive case of COVID 19 is found in a flight, the entire crew has to be de-rostered for minimum 14 days. The crew need to follow home-isolation during the time at their own country.
2. Please acknowledge the receipt and ensure strict compliance.


(Sunil Kumar)

Deputy Director General

To

1. All Scheduled Airlines operating flights to/from India;
2. The Chairman, Airport Authority of India;
3. All International Airport Operators in India;
4. The Commissioner, Bureau of Immigration.